

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 29/AM13
HELD ON 17.10.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 29/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 17.10.2012 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011.
Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener

2. Committee confirmed Minutes of NC Meeting No. 28/AM13 held on 09.10.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-145	NC No.: 29/AM13 Dated: 17.10.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date

01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12
against five advance authorizations.

held on 08.06.2011

Decision: A brief note has been sent to D/o C&PC on 10.10.2012 enclosing the list of pending cases of the firm alongwith all the relevant documents for expediting their comments. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-146	NC No.: 29/AM13 Dated: 17.10.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: A brief note has been sent to D/o C&PC on 10.10.2012 enclosing the list of pending cases of the firm alongwith all the relevant documents for expediting their comments. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-147	NC No.: 29/AM13 Dated: 17.10.2012	HQ F. No. 01/87/162/00002/AM13/DES-VII	Status: Rejected
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Request: Issuance of Public Notice for making SIONS of those codified adhoc norms which were fixed under para 4.7 of HBP Vol. I for the years 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) pertaining to 'Plastic Group' and 'Chemical & Allied Group' which are covered under ITCHS Code 39 and 40 for publication in Handbook of Procedures (Vol.II)

Decision: D/o C&PC after examining all the codified norms, furnished their comments vide OM No. 46011/112/2012-PC.II dated 15.10.2012. They have not supported the proposal stating that the ad-hoc norms forwarded by Norms Committee are based on individual export order/specific formulations/brand names. The technical specifications of the export product along with the formulations are changing from time to time depending upon the change in the technology/export market requirement. The published/notified SION is to be applicable for cross section of industries/exporters and not for one unit. It should also be on the best consumption norms and not merely on the data provided by one unit.

2. In the light of written comments of Deptt of C&PC, the committee decided to close the issue for making SIONs of those codified adhoc norms which were fixed under para 4.7 of HBP Vol. I for the years 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) pertaining to 'Plastic Group' and 'Chemical & Allied Group'.

Case No. A-148	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00190/AM12/DES-VII	Status: Deferred
NC No.: 29/AM13 Dated: 17.10.2012	Adv. Lic. No. 0310644343 dated 26.07.2011	RLA F. No. 03/94/040/00350/AM12	

Request: **Amendment in the description of Import Item No. 6.**

Decision: A copy of representation of firm has been forwarded to DIPP on 09.10.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-149	PROPACK INDUSTRIES (PROP. KUNAL LASTICS PVT. LTD.)	HQ F. No. 01/87/050/00229/AM12/DES-VII	Status: Deferred
NC No.: 29/AM13 Dated: 17.10.2012	Adv. Lic. No. 0310655415 dated 22.09.2011	RLA F. No. 03/95/040/00331/AM12	

Request: **Review of NC's decision taken in Meeting No. 35/AM12 held on 07.12.2011.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Rejected
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.			

2	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Rejected
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.			

	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276	Defer

3		29.11.2011	Date:31.10.2012
	Decision: The firm vide e-mail dated 29.09.2012 has informed that they have submitted their reply to D/o C&PC. Comments of D/o C&PC are awaited.		

4	Case No.:25/5/87-ALC1/2012	Party Name:MARPOL PVT. LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00054/AM13/	RLA File :17/24/040/00084/AM12/	Lic.No/Date:1710004776 13.01.2012	Defer Date:07.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 11.10.2012. Comments of DIPP are awaited.			

5	Case No.:10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Rejected
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date:
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.			

	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Approved
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269010	63/0- PVC SOLID WOVEN FIRE RESISTANT ANTI STATIC CONVEYOR BELTING MADE OUT OF POLYESTER YARN 1000D TYPE 5000 2MM X 2MM (1.Net content of Polyester yarn high tenacity 1000D - 1100DTex/192F - 47520 kgs, 2) Net content of Flame Resistant Plasticiser - Reofos 508 - 24288 kgs)	233360.000	K.G	37499648.00	747154.00 US Dollars
				Total	37,499,648.00	747,154.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	54022090	POLYESTER YARN HIGH TENACITY 1000D-1100DTEX/192F	49421.000	K.G	6,069,072.00	120,922.00 US Dollars	0.00	Value & Qty
2	39041090	PVC RESIN	19550.000	K.G	1,947,897.00	38,810.00 US Dollars	0.00	Value & Qty
3	28258000	FLAME RETARDANT CHEMICAL - ANTIMONY TRIOXIDE	2738.000	K.G	1,904,745.00	37,951.00 US Dollars	0.00	Value & Qty
4	38123090	STABILISER - LASTAB DP742D	2420.000	K.G	523,826.00	10,437.00 US Dollars	0.00	Value & Qty
5	38122090	FLAME RESISTANT PLASTICISER - REOFOS 508	24774.000	K.G	4,904,750.00	97,724.00 US Dollars	0.00	Value & Qty
				Total	15,350,290.00	305,844.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2010-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Anti Static Conveyor Belting made out of Polyester Yarn 1000D (Type 5000 2MM X 2MM)	1 kg	1. Polyester Yarn High Tenacity 1000D	0.2113 kg
		2. PVC Resin	0.0837 kg
		3. Antimony Trioxide	0.0117 kg
		4. Stabilizer (Lastab DP 742D)	0.0103 kg
		5. Flame Retardant Plasticiser (Reofos 508)	0.1061 kg

Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Approved
HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39269010	63/0- PVC SOLID WOVEN FIRE RESISTANT ANTI STATIC CONVEYOR BELTING MADE OUT OF POLYESTER YARN 1000D TYPE 6500 2MM X 2MM (1.Net content of Polyester yarn high tenacity 1000D-1100DTex/192F - 147840 kgs. 2) Net content of Flame Resistant Plasticiser - Reofos 508 - 60722 kgs)				608800.000	K.G	92133848.00	1835701.00 US Dollars
							Total	92,133,848.00	1,835,701.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	54022090	POLYESTER YARN HIGH TENACITY 1000D-	153754.000	K.G	18,881,557.00	376,202.00 US	0.00	Value & Qty

		1100DTEX/192F				Dollars		
2	39041090	PVC RESIN	48874.000	K.G	4,869,743.00	97,026.00 US Dollars	0.00	Value & Qty
3	28258000	FLAME RETARDANT CHEMICAL - ANTIMONY TRIOXIDE	6844.000	K.G	4,761,864.00	94,877.00 US Dollars	0.00	Value & Qty
4	38123090	STABILISER - LASTAP DP742D	6051.000	K.G	1,309,565.00	26,092.00 US Dollars	0.00	Value & Qty
5	38122090	FLAME RESISTANT PLASTICISER - REOFOS 508	61936.000	K.G	12,261,874.00	244,309.00 US Dollars	0.00	Value & Qty
				Total	42,084,603.00	838,506.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2010-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Anti Static Conveyor Belting made out of Polyester Yarn 1000D (Type 6500 2MM X 2MM)	1 kg	1. Polyester Yarn High Tenacity 1000D	0.2525 kg
		2. PVC Resin	0.0802 kg
		3. Antimony Trioxide	0.0112 kg
		4. Stabilizer (Lastab DP 742D)	0.0049 kg
		5. Flame Retardant Plasticiser (Reofos 508)	0.1017 kg

Case No.:10/26/87-ALC1/2012	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
HQ File :01/87/050/00223/AM13/	RLA File :17/24/040/00107/AM12/	Lic.No/Date:1710004896 22.03.2012	Defer Date:31.10.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.

9	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

10	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

11	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:07.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. However, in the Meeting, it was observed that the export product pertains to Rubber Group and also the D/L was issued by DIPP. Hence, it was decided to forward a copy of reply of firm to DIPP.			

Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT.	Meet No/Date:29/87-ALC1/2012	Status:
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12		LTD., NO.1, NAVARANG	17.10.2012	Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/16/2011-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

14	Case No.:1/10/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00077/AM13/	RLA File :05/24/040/00040/AM13/	Lic.No/Date:0510324125 08.05.2012	Defer Date:31.10.2012
	Decision: The firm has directly submitted its reply to D/o C&PC. Comments of D/o C&PC are awaited.			

15	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:07.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 16.10.2012. Comments of DIPP are awaited.			

	Case No.:3/12/87-ALC1/2012	Party Name:MULTIBASE INDIA	Meet No/Date:29/87-ALC1/2012	Status: Deferred
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16		LIMITED,	17.10.2012	
	HQ File :01/87/050/00100/AM13/	RLA File :03/95/040/01122/AM12/	Lic.No/Date:0310695628 22.05.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.10.2012. Comments of D/o C&PC are awaited.			

Case No.:2/12/87-ALC1/2012		Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.		Meet No/Date:29/87-ALC1/2012 17.10.2012		Status: Approved		
HQ File :01/87/050/00099/AM13/		RLA File :02/24/040/00011/AM13/		Lic.No/Date:0210177861 24.05.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39011090	63/0- SILANE GRAFTED POLYETHYLENE COMPOUND XLPE GRADE: GP SG 07		450000.000	K.G	46724625.00	922500.00 US Dollars	
2	39011090	63/0- CATALYSTMASTER BATCH GRADE:GP SG-01		20000.000	K.G	2076650.00	41000.00 US Dollars	
					Total	48,801,275.00	963,500.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	452745.000	K.G	35,773,194.00	706,282.20 US Dollars	0.00	Value & Qty
2	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	481.000	K.G	234,368.69	4,627.22 US Dollars	0.00	Value & Qty

3	29310090	VINYL TRI METHOXY SILANE AS STANDERED SPECIFICATION	5437.000	K.G	3,098,070.56	61,166.25 US Dollars	0.00	Value & Qty
4	29096000	PEROXIDE AS STANDERED SPECIFICATION	337.000	K.G	128,017.87	2,527.50 US Dollars	0.00	Value & Qty
5	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	19938.000	K.G	1,575,381.13	31,103.28 US Dollars	0.00	Value & Qty
6	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	231.000	K.G	112,555.44	2,222.22 US Dollars	0.00	Value & Qty
7	29310090	DI BUTYL TIN DILAURATE AS STANDERED SPECIFICATION	231.000	K.G	182,522.34	3,603.60 US Dollars	0.00	Value & Qty
				Total	41,104,110.03	811,532.27		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/12(A)/2012-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Silane Grafted Polyethylene Compound (XLPE Grade: GP SG 07)	1 kg	1. LLDPE Granules	1.0061 kg
		2. Antioxidant	0.0010 kg
		3. Vinyl Trimethoxy Silane	0.0012 kg
		4. Peroxide	0.0007 kg
2. Catalyst Master Batch (Grade: GP SG – 01)	1 kg	1. LLDPE Granules	0.9969 kg
		2. Antioxidant	0.0115 kg
		3. Di-Butyl Tindilaurate	0.0115 kg

18	Case No.:5/12/87-ALC1/2012	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00102/AM13/	RLA File :04/24/040/00013/AM13/	Lic.No/Date:0410136833 29.05.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.08.2012. Comments of D/o C&PC are awaited.			

19	Case No.:2/18/87-ALC1/2012	Party Name:ECCELENT COMPONENTS MANUFACTURING PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00140/AM13/	RLA File :04/24/040/00031/AM13/	Lic.No/Date:0410137246 12.06.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/101/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.:1/17/87-ALC1/2012	Party Name:K.R. INDUSTRIES	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00124/AM13/	RLA File :04/24/040/00040/AM13/	Lic.No/Date:0410137329 14.06.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 15.10.2012. Comments of DIPP are awaited.			

21	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:31.10.2012

Decision: A D/L No. 46011/31/2008-PC.II dated 05.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.: 18/21/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Approved
HQ File :01/87/050/00160/AM13/	RLA File :07/24/040/00125/AM13/	Lic.No/Date:0710089176 21.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011090	63/0- LLDPE Compound Far Stiff-LL	150000.000	K.G	4873500.00	90000.00 US Dollars
				Total	4,873,500.00	90,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Resin	45224.000	K.G	3,265,874.00	58,792.00 US Dollars	0.00	Value & Qty
2	28365000	Calcium Carbonate	105523.000	K.G	879,274.00	15,829.00 US Dollars	0.00	Value & Qty
				Total	4,145,148.00	74,621.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/01/2011-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Compound Far Stilff – LL (containing 30+/-1% LLDPE and 70+/-1% Calcium Carbonate)	1 kg	1. LLDPE Resin	0.30149 kg
		2. Calcium Carbonate	0.70348 kg

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Case No.:1/21/87-ALC1/2012	Party Name:GUJRAT RECLAIM & RUBBER PRODUCTS LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred								
HQ File :01/87/050/00143/AM13/	RLA File :03/94/040/00126/AM13/	Lic.No/Date:0310699602 22.06.2012	Defer Date:07.11.2012								
Decision: DIPP after examining the request of firm, furnished their comments vide letter dated 01.10.2012 as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Reclaimed Rubber</td><td>1000 MT</td><td>Waste Rubber Sheets, Profiles, Strips</td><td>1000 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Reclaimed Rubber	1000 MT	Waste Rubber Sheets, Profiles, Strips	1000 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Reclaimed Rubber	1000 MT	Waste Rubber Sheets, Profiles, Strips	1000 MT								
Note: The import is only confirmed to factory rejects only.											
However, the Committee after discussion, decided to ascertain the comments of Import Licensing Section (ILS), whether the Import Licences are being issued for Restricted Item like Used Tyre, Rubber, etc. under Chapter 40 of ITC HS.											

Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
HO File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic No/Date:0310699813	Defer Date:31.10.2012

24			26.06.2012	
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.10.2012. Comments of D/o C&PC are awaited.				

25	Case No.: 12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:07.11.2012
	Decision: A D/L was issued by DIPP to firm on 24.09.2012. This was followed by Reminder from DGFT on 04.10.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.: 2/21/87-ALC1/2012	Party Name:AMRIT POLYCHEM PVT LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00144/AM13/	RLA File :03/94/040/00190/AM13/	Lic.No/Date:0310700262 29.06.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/107/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

27	Case No.: 1/18/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00139/AM13/	RLA File :02/24/040/00059/AM13/	Lic.No/Date:0210179439 05.07.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.10.2012. Comments of D/o C&PC are awaited.			

28	Case No.:16/21/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00158/AM13/	RLA File :05/23/040/00120/AM13/	Lic.No/Date:0510329149 09.07.2012	Defer Date:31.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2012. Comments of D/o C&PC are awaited.				

29	Case No.:5/21/87-ALC1/2012	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00147/AM13/	RLA File :05/24/040/00131/AM13/	Lic.No/Date:0510329277 10.07.2012	Defer Date:31.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2012. Comments of D/o C&PC are awaited.				

30	Case No.:26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:31.10.2012
Decision: A D/L was issued by DIPP to firm on 25.09.2012. This was followed by Reminder from DGFT on 03.10.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

31	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:31.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.				

32	Case No.:12/21/87-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00154/AM13/	RLA File :03/95/040/00173/AM13/	Lic.No/Date:0310701869 16.07.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/109/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

33	Case No.:8/26/87-ALC1/2012	Party Name:BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00221/AM13/	RLA File :07/24/040/00179/AM13/	Lic.No/Date:0710089824 24.07.2012	Defer Date:07.11.2012
	Decision: A D/L was issued by DIPP on 15.10.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

Case No.:12/23/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Approved				
HQ File :01/87/050/00206/AM13/	RLA File :03/94/040/00338/AM13/	Lic.No/Date:0310703183 26.07.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39072090	62/0- Blended Polyol "Ecopuf B 1411 R"	50400.000	K.G	6853140.00	123480.00 US Dollars	
				Total	6,853,140.00	123,480.00	
						Total exemption	Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Exemption from Customs duty	Amount (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	1577.520	K.G	145,132.00	2,592.00 US Dollars	0.00	Qty
2	29094100	Diethylene Glycol	2232.720	K.G	113,869.00	2,033.00 US Dollars	0.00	Qty
3	29054500	Glycerine	4475.520	K.G	250,629.00	4,476.00 US Dollars	0.00	Qty
4	29102000	Propylene Oxide	23405.760	K.G	2,574,634.00	45,976.00 US Dollars	0.00	Qty
5	29213090	Pentamethyldiethylenetriamine	171.360	K.G	64,260.00	1,148.00 US Dollars	0.00	Qty
6	29213090	Dimethylcyclohexylamine	453.600	K.G	86,184.00	1,539.00 US Dollars	0.00	Qty
7	34021110	Silicon Surfactant	564.480	K.G	191,923.00	3,427.00 US Dollars	0.00	Qty
8	38159000	Catalyst (Toyocat F-40)	131.040	K.G	80,590.00	1,439.00 US Dollars	0.00	Qty
9	38159000	Catalyst (Dabco TMR-2)	131.040	K.G	72,072.00	1,287.00 US Dollars	0.00	Qty
				Total	3,579,293.00	63,917.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1411 R)	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. Pentamethyl diethylene triamine	0.0034 kg

		6. Dimethyl cyclohexylamine	0.0090 kg
		7. Silicon Surfactant	0.0112 kg
		8. Catalyst (Toycat F-40)	0.0026 kg
		9. Catalyst (Dabco TMR-2)	0.0026 kg

35	Case No.: 9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.08.2012. Comments of D/o C&PC are awaited.			

36	Case No.: 5/23/87-ALC1/2012	Party Name: DHUPAR CHEMICALS PVT.LTD	Meet No/Date: 29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00199/AM13/	RLA File :06/21/040/00006/AM13/	Lic.No/Date:0610028283 03.08.2012	Defer Date:07.11.2012
	Decision: A D/L No. 46011/116/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

37	Case No.: 10/23/87-ALC1/2012	Party Name: BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date: 29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00204/AM13/	RLA File :03/94/040/00317/AM13/	Lic.No/Date:0310704099	Defer Date:31.10.2012

06.08.2012

Decision: A copy of application has been forwarded to D/o C&PC on 30.08.2012. Comments of D/o C&PC are awaited.

38	Case No.:11/23/87-ALC1/2012	Party Name:BA YER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00205/AM13/	RLA File :03/94/040/00318/AM13/	Lic.No/Date:0310704105 06.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.08.2012. Comments of D/o C&PC are awaited.			

39	Case No.:13/26/87-ALC1/2012	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00226/AM13/	RLA File :02/24/040/00078/AM13/	Lic.No/Date:0210180778 09.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.			

40	Case No.:7/26/87-ALC1/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00220/AM13/	RLA File :05/23/040/00152/AM13/	Lic.No/Date:0510331901 14.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.09.2012. Comments of D/o C&PC are awaited.			

41	Case No.:5/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00218/AM13/	RLA File :04/24/040/00119/AM11/	Lic.No/Date:0410138993 21.08.2012	Defer Date:31.10.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.

42	Case No.:11/26/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00224/AM13/	RLA File :31/83/040/00100/AM13/	Lic.No/Date:3110055459 21.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.			

43	Case No.:3/29/87-ALC1/2012	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00241/AM13/	RLA File :34/24/040/00136/AM13/	Lic.No/Date:3410034932 22.08.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

44	Case No.:6/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00219/AM13/	RLA File :04/24/040/00249/AM11/	Lic.No/Date:0410139054 23.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.			

45	Case No.:12/26/87-ALC1/2012	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00225/AM13/	RLA File :34/24/040/00094/AM13/	Lic.No/Date:3410034946 23.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.			

46	Case No.:5/29/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00243/AM13/	RLA File :31/83/040/00102/AM13/	Lic.No/Date:3110055517 23.08.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

47	Case No.:2/26/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00215/AM13/	RLA File :03/94/040/00368/AM13/	Lic.No/Date:0310706302 24.08.2012	Defer Date:31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2012. Comments of D/o C&PC are awaited.			

48	Case No.:8/29/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00246/AM13/	RLA File :03/94/040/00379/AM13/	Lic.No/Date:0310707260 31.08.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

49	Case No.:7/29/87-ALC1/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00245/AM13/	RLA File :03/94/040/00365/AM13/	Lic.No/Date:0310707801 05.09.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

50	Case No.:9/29/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00247/AM13/	RLA File :03/94/040/00478/AM13/	Lic.No/Date:0310708761 12.09.2012	Defer Date: 31.10.2012

Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.

51	Case No.:2/29/87-ALC1/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00240/AM13/	RLA File :05/23/040/00190/AM13/	Lic.No/Date:0510334564 13.09.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

52	Case No.:1/29/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00239/AM13/	RLA File :02/24/040/00100/AM13/	Lic.No/Date:0210182181 17.09.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

53	Case No.:6/29/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00244/AM13/	RLA File :02/24/040/00105/AM13/	Lic.No/Date:0210182369 21.09.2012	Defer Date: 31.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

54	Case No.:4/29/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:29/87-ALC1/2012 17.10.2012	Status: Deferred
	HQ File :01/87/050/00242/AM13/	RLA File :07/24/040/00258/AM13/	Lic.No/Date:0710091173 04.10.2012	Defer Date: 31.10.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to			

RLA for sending the application expeditiously.

Meeting ended with thanks to Chair and all participants.
